

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 20703 OF 2009**

**Between:**

1. Gudur Narsing Rao, S/o. Late Jangaiah, aged about 31 years, Sarpanch, Solipet Village, Shabad mandal, Ranga Reddy District.
2. Ch. Satyanarayana Reddy, S/o. Late Anantha Reddy, aged about 40 years, Sarpanch, President, Sarpanches State Association, Devuni Erravalli Village, Chevella Mandal, Ranga Reddy District.
3. A.Babaiah, S/o.Balaiah, Aged about 50 years, MPTC Member, Choulapally, Farooq Nagar (Shad Nagar) Mandal, Ranga Reddy District.

**...PETITIONERS**

**AND**

1. The State of Andhra Pradesh, Rep. by its Prl. Secretary, Panchayat Raj and Rural Development Dept., Secretariat, Hyderabad.
2. The Commissioner of Panchayat Raj & Rural Development, Government of A.P., Urdu Galli Lane, Himayathnagar, Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ or order more particularly one in the nature of writ of mandamus declare the G.O.Ms.No.272 Panchayat Raj and rural Development (RD-II) Department, dated 8-9-2009, as illegal, arbitrary and contrary to the provisions of the National Rural Employment Guarantee Act, 2005.

**I.A. NO: 1 OF 2009(WPMP. NO: 26980 OF 2009)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the G.O.Ms.No.272 Panchayat Raj and Rural Development (RD-II) Department, dated 8-9-2009, pending disposal of the above writ petition.

**Counsel for the Petitioners: SRI SRINIVAS DAMMALAPATI  
SRI VIMAL VARMA**

**Counsel for the Respondents: Ms. SHAZIA PARVEEN,  
GP FOR PANCHAYAT RAJ AND RURAL DEVELOPMENT**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.20703 of 2009**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Vimal Varma, learned counsel appears for the petitioners.

Ms. Shazia Parveen, learned Government Pleader for Panchayat Raj appears for the respondents.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petition does not survive for consideration.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- K. VENKAIAH  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI VIMAL VARMA, Advocate [OPUC]
2. Two CCs to Ms. SHAZIA PARVEEN, GP for Panchayat Raj and Rural Development, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

MP  
GJP

**HIGH COURT**

**DATED:21/08/2024**



**ORDER**

**WP.No.20703 of 2009**

**DISMISSING THE WRIT PETITION  
AS INFRUCTUOUS  
WITHOUT COSTS**

⑥ VW  
27/9/24